

1	2	3
14.	Chalisgaon Mills, Chalisgaon	249.12
15.	Jupiter Mills, Bombay	460.46
16.	Apollo Mills, Bombay	349.03
17.	Bharat Mills, Bombay	362.29
18.	New Hind Mills, Bombay	491.59
19.	Barshi Mills, Barshi	304.06
20.	Dhule Mills, Dhule	348.68
21.	Nanded Mills, Nanded	498.59
22.	Mumbai Mills, Bombay	485.18

#### **Grant of Recognition to Private Medical College in Maharashtra**

413. SHRI SUDAM DESHMUKH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) number of private medical colleges (Allopathic) recognised by Union Government and Indian Medical Council so far;

(b) whether private medical colleges set up at Amravati (Maharashtra), Karad and in Ahmednagar District had been refused recognition by the Indian Medical Council and if so, the reasons thereof?

(c) whether Union Government are aware of decision of Maharashtra Government that despite non-recognition by Indian Medical Council the Medical graduates of these un-recognised medical colleges will be permitted to practice within the State of Maharashtra; and

(d) if so, the reaction of Union Government thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) 13 private medical colleges have been recognised by the Medical Council of India/Government of India so far.

(b) The MCI have reported that in view of the deficiencies pointed out in the Council Inspector's Report, the Executive Committee of the Council did not agree for recognition of the M.B.B.S. degree granted by Amravati Medical College, Maharashtra. As regards Krishna Institute of Medical Sciences, Karad, the question of recognition of this college is still under consideration of the Council. The Rural Medical College of Pravara Medical Trust, Loni, Ahmednagar District, has been approved/recognised temporarily for 3 years from the passing out of the first batch of students as per decision of the Council at its meeting held in April, 1989.

(c) No information has been received from the Government of Maharashtra.

(d) The Government of India have already introduced a Bill in Parliament to amend

the Indian Medical Council Act, 1956 to ensure that the Medical Degrees are recognised college-wise and not university-wise. As and when this Bill is enacted, no person will be allowed to practice medicine in any State unless he is registered in the Indian Medical Register, or Branch Register and unless he possesses medical degrees recognised by the Medical Council of India.

#### **Purchase of Jeeps/Cars**

414. DR. A.K. PATEL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of jeeps and cars pur-

chased by his Ministry for official use in the Union Territory of Delhi in each of the last three years and also the cost of purchase and average annual maintenance of each of such cars and jeeps; and

(b) the average annual expenditure on hiring of such vehicles by the Ministry in Delhi?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) The information is given in the statement below.

(b) No vehicle has been hired on regular basis.